## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 366 OF 2017 & IA NO. 933 OF 2017

Dated: 19<sup>th</sup> February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution .... Appellant(s)

Company Ltd.

Vs.

Maharashtra Electricity Regulatory Commission & .... Respondent(s)

Anr.

Counsel for the Appellant (s) : Ms. Nikita Choukse

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Anchal Arora for R-1 Mr. Pradeep Dahiya for R-2

## **ORDER**

The learned counsel, Mr. Buddy A. Ranganadhan accepts notice on behalf of the first Respondent. He submitted that, the first Respondent does not wish to file any reply in this matter.

The learned counsel, Ms. Nikita Choukse, appearing for the Appellant prays for two weeks time to file rejoinder.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

Another two weeks time is granted to the learned counsel appearing for the Appellant finally as a last chance to file her rejoinder submission. She may file the same on or before 05.03.2018 after duly serving copy on the other side.

List this matter on  $\underline{09.03.2018}$ , as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

pds/vt